

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.93/ND/2014
RT CP No.199/Chd/Hry/2017**

In the matter of:

Ravinder Veer Singh & Ors.Petitioners.

Versus

M/s T.B.H.Breweries India Pvt.Ltd.Respondent.

Present: Mr.Vaibhav Sahni, Advocate for petitioners.
Mr.Deepak Kapoor, Advocate for respondents.

Learned counsel for the parties made a joint request that the matter may be referred to the mediator for settling the dispute.

We appoint Ms.Anju Jain, (Mobile No.9811159170) e-mail id anujain@canpisce.com mentioned at serial No.2 of the panel of the Mediators approved by the Regional Director, Ministry of Corporate Affairs, New Delhi relating to the State of Haryana as mediator. The fee of the mediator is fixed at ₹1,50,000/- to be shared equally by both the parties. Initially the parties would contribute ₹50,000/- each to the mediator and in case the mediation is successful, the remaining amount of fee shall be paid by the parties equally.

The mediator is granted three months' time to complete the mediation proceedings. We further observe that the mediator would be at liberty to engage or seek assistance from the qualified Chartered Accountant for holding of the mediation proceedings and fee of the Chartered Accountant shall be fixed by the mediator to be borne by the parties equally with the upper limit of ₹50,000/-. The mediator shall be at liberty to fix as many dates for holding the proceedings as may be necessary. The mediator would be at liberty to decide the Venue either at

the office of the Advocate or the registered office of the company. The parties would render the necessary assistance/co-operation to the mediator. The mediator shall send her report by the next date.

List the matter on 31.8.2018 for awaiting the report of the mediator. Both the parties are directed to hand over the copy of the paper book to the mediator. The mediator may send notice of the first date of proceedings to the parties through Mr.Vaibhav Sahni, Advocate for the petitioner whose e-mail i.d. is office.vaibhavsahni@gmail.com (Mobile No.9988300038 and Mr.Deepak Kapoor, Advocate for the respondents whose e-mail i.d. is deepak.kapoor@adlegal.in (Mobile No.9810291031) . Copy of this order be supplied to the parties dasti, under the signatures of the Bench Officer.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

Sd/-

(Pradeep R.Sethi)
Member (Technical)

May 18, 2018.
Ashwani